

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 132
TO BE ANSWERED ON 29.11.2021**

UNEMPLOYMENT ALLOWANCE

132. DR. SHASHI THAROOR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the two existing policies, the Rajiv Gandhi Shramik Kalyan Yojna (RGSKY) and the Atal Beemit Vyakti Kalyan Yojna (ABVKY) offered by ESIC are providing factory workers an unemployment allowance besides Social Security and Cash Benefits; if so, the details thereof;**
- (b) whether the schemes are applicable only to insured workers engaged in factories comprising not less than 10 people; if not, the reasons therefor;**
- (c) if so, whether the Ministry will consider necessary reforms in these restrictive policies to expand their coverage and include the huge disadvantaged workforce from the smaller factories as well as from the unorganized sectors in the backdrop of the COVID-19 pandemic; if so, and the details thereof;**
- (d) whether any new proposal for a centralised unemployment insurance scheme for all has been made; and**
- (e) if so, the details thereof; and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

- (a): Yes, Sir. The scheme Rajiv Gandhi Shramik Kalyan Yojana (RGSKY) provides unemployment allowance to the Insured Persons (IPs) in case he/she becomes unemployed involuntarily due to:-**

Contd..2/-

- i) retrenchment as defined in the Industrial Disputes Act, 1947.**
- ii) closure of the factory/ establishment as defined in the Industrial Disputes Act, 1947.**
- iii) permanent invalidity of not less than 40% arising out of non-employment injury.**

The Scheme Atal Beemit Vyakti Kalyan Yojana (ABVKY) is a welfare measure for the employees covered under Section 2(9) of the Employees' State Insurance (ESI) Act, 1948 in the form of cash compensation up to 90 days once in lifetime of the worker in the contingency of Insured person's unemployment.

(b) to (e): Yes, Sir. The schemes are applicable only to the Insured Persons (IPs) working in factories covered under the ESI Act, 1948 in the notified areas. Further, the Act is applicable on the factories/establishments employing 10 or more workers. Hence at present these two schemes i.e. RGSKY and ABVKY are not available to the workers working in factories and establishments not covered under ESI Act and employing less than 10 employees/workers. However, provisions have been made in the Code on Social Security 2020 for voluntary coverage of the establishments employing less than the 10 number of employees. The Code on Social Security, 2020 has not come into force so far.
